

(ग) सम्मेलन किम निष्कर्ष पर पहुंचा था ?

वैदेशिक-कार्य मंत्री (श्री मु० क० चागला) : (क) से (ग)। इस समय सुलभ सूचना से ऐसा लगता है कि इंटरनेशनल ला एम्प्लोयेशन के हेतु की सम्मेलन में अन्तरिक्ष पर प्रभुसत्ता के प्रश्न पर विचार नहीं किया गया था। इस सम्मेलन की प्रोपोजिटों की प्रतीक्षा है। जहाँ तक पक्का पता लगाया जा सका है, इंटरनेशनल ला एम्प्लोयेशन की भारतीय शाखा के प्रतिनिधियों ने अन्तरिक्ष पर प्रभुसत्ता के प्रश्न पर कोई मत व्यक्त नहीं किया था क्योंकि इस मामले पर विचार-विमर्श ही नहीं हुआ। इस समय सुलभ सूचना से यह पता लगता है कि अन्तरिक्ष सम्बन्धी कानून से सम्बद्ध मामले का कोई निष्कर्ष नहीं निकला था। यह विषय समिति को वापस भेज दिया गया है कि वह इस पर और अध्ययन करे।

CORRECTION OF ANSWER TO UNSTARRED QUESTION NO. 5006, DATED 9.5.66. REGARDING EXPLOSION IN ORDNANCE FACTORY AT KIRKEE

The Minister of State in the Ministry of Defence (Shri A. M. Thomas): While answering Unstarred Lok Sabha Question No. 5006 on the 9th May, 1966 I had placed a statement on the Table of the House. In para 3(c) of the statement, I had stated as follows:—

“3(c) Ammunition Factory Co-operative Society.—Late Sh. Pattulo was a member of Ammunition Factory Co-operative Society Limited and under Death-cum-Benevolent Fund Scheme and Family Relief Fund of the Society, his family is entitled to Rs. 500/- and Rs. 150/- from these funds respectively. The amount has not been paid in the absence of legal heirship certificate.”

2. Further information has since been received that the earlier state-

ment which was based on information given by the Ammunition Factory Cooperative Society has not been found correct on further scrutiny in as much as the late Sh. Pattulo was not a member of the Ammunition Factory Cooperative Society Limited, Kirkee and hence his family is not eligible for any payments under the Death-cum-Development Fund Scheme and Family Relief Fund of the Society.

12.15 hrs.

ARREST OF MEMBER AND HIS RELEASE ON BAIL

(Shri Ram Sevak Yadav)

Mr. Speaker: On the 17th November, 1966 I had read out to the House the telegram received from the Deputy Superintendent of Police, Barabanki, intimating the arrest of Shri Ram Sewak Yadav, Member, Lok Sabha. Subsequently I have received from the Superintendent of Police, Barabandi, a formal detailed communication dated the 17th November, 1966 regarding his arrest. I have also since received a telegram from the District Magistrate Barabanki, intimating the release on bail, of Shri Ram Sewak Yadav. Both these communications will be published in today's Lok Sabha Bulletin, Part II.

श्री राम सेवक यादव (बाराबंकी) : अध्यक्ष महोदय . . .

एक माननीय सदस्य : श्री यादव यहाँ कैसे आये हैं।

श्री राम सेवक यादव : मैं पैरोल पर आया हूँ।

अध्यक्ष महोदय, मैं आप से बहुत विनम्र निवेदन करूँ कि हमारी सरकार की जो मुहर है उस पर लिखा हुआ है : “सत्यमेव जयते”। “सत्यमेव जयते” के आधारे पर मैं आपको द्वारा निवेदन करूँगा कि जब किसी सरकार